

(a) how many Tribal Blocks are proposed to be set up in Kerala during the Third Five Year Plan;

(b) what is the allotment made for the purpose;

(c) how many blocks were allotted during the Second Five Year Plan; and

(d) what is the purpose achieved?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a) Two.

(b) An amount of Rs. 12.00 lakhs has been allotted for the scheme during the Third Five Year Plan by the Ministry of Home Affairs, to supplement funds given by the Ministry of Community Development and Co-operation.

(c) No Tribal Block was allotted to Kerala during the Second Five Year Plan.

(d) Does not arise.

**Post-Matric Scholarships to Backward Class Students in Kerala**

**432. Shri P. Kunhan:** Will the Minister of Education be pleased to state:

(a) the amount granted to Kerala State during the Second Five Year Plan period for granting Post Matric Scholarships to Scheduled Caste and Scheduled Tribe students; and

(b) how much of this amount was actually utilised?

**The Minister of Education (Dr. K. L. Shrimali):** (a) (i) *First three years of the Second Plan Period (1956-57 to 1958-59)*

The scheme was administered by the Government of India. Grants were not required to be given to State Governments. The Government of India spent Rs. 6,95,435/- on scholarships to Scheduled Castes and Rs. 18,936/- on scholarships to Scheduled Tribes students belonging to Kerala State.

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(a) (ii) 1959-60—1960-61

Grant of Rs. 4,62,400/- for scholarships to Scheduled Castes and grant of Rs. 22,000/- for scholarships to Scheduled Tribes was given.

(b) Rs. 3,06,308/- were spent on Scheduled Castes and Rs. 9,524/- on Scheduled Tribes by Kerala State Government out of grant mentioned under a (ii).

**Discharged Army Personnel**

**433. Shri A. V. Raghavan:** Will the Minister of Defence be pleased to state:

(a) the total number of armed service personnel discharged for political reasons in the year 1961;

(b) their number from Kerala;

(c) whether any opportunity was given to them to represent their cases before discharge;

(d) whether there is any right of appeal against discharge; and

(e) whether the verification was conducted by the Police or the D.S.S. & A. Board?

**The Minister of State in the Ministry of Defence (Shri Raghuramiah):**

(a), (b) and (e). Service personnel have been discharged from service from time to time on the basis of reports received from the civil police or district authorities regarding their subversive activities. Their number is small but it is not considered desirable in public interest to disclose either the number for the whole country or for any particular State.

(c) It is not usual to issue a 'show cause' notice before the discharge of a soldier, sailor or airman in such cases.

(d) While the right of submitting a petition against discharge is specifically provided for in respect of Army personnel, there is no such specific provision in respect of Navy and Air

Force personnel. However, the aggrieved person can always submit a petition against his discharge and it will be given due consideration.

#### Mercury Deposits in Tarapore

434. { Shri Shree Narayan Das:  
Shri D. C. Sharma:  
Shri R. S. Tiwary:  
Shri P. C. Borooah:  
Shri Maheshwar Naik:

Will the Minister of Mines and Fuel be pleased to state:

(a) whether it is a fact that mercury deposits have been found near the site of Atomic Power Station at Tarapore; and

(b) if so, the nature and extent of the find?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) No, Sir.

(b) Does not arise.

#### Oil Exploration in Punjab

435. Shri P. C. Borooah: Will the Minister of Mines and Fuel be pleased to state:

(a) whether it is a fact that explorations by the Oil and Natural Gas Commission in the Punjab have not yet met with much success;

(b) if so, how many wells have so far been drilled there; and

(c) how many of them were found to contain oil/gas?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) Yes, Sir.

(b) 4 deep wells and 7 structural wells have been drilled; the fifth deep well is being drilled.

(c) One deep well was found to contain gas; two wells have been found to be dry; and one well is being tested.

#### Sale of Opium

437. Shri U. M. Trivedi: Will the Minister of Finance be pleased to state:

(a) the rate per seer of opium which is purchased from cultivators;

(b) what are the charges of manufacturing alkaloids from any particular quantity of opium; and

(c) what is the annual profit made by Government from the sale of opium and its products?

The Minister of Finance (Shri Morarji Desai): (a) The rate fixed for 1961-62 season ranges from Rs. 33.50 to Rs. 41.00 per seer of opium at 7.0 consistence, depending on the average yield tendered by the cultivator.

(b) Rs. 187.20 per kilogram of semi-refined morphine and semi-refined natural codeine.

(c) The profit during the year ending 30th September, 1961 amounted to Rs. 1,39,88,548.

#### Noon-Feeding of Kerala School Children

438. { Shri A. K. Gopalan:  
Shri P. Kunhan:

Will the Minister of Education be pleased to state:

(a) the amount of grant given to Kerala during 1960-61 and 1961-62 for noon-feeding of school children;

(b) in how many schools this scheme is introduced;

(c) the number of children being fed under the scheme;

(d) whether Government of India have been asked for the enhancement of the grant; and

(e) if so, the action taken thereon?

The Minister of Education (Dr. K. L. Shrimall): (a) to (e). A statement is laid on the table of the House.

#### STATEMENT

(a) It is not possible to indicate the amount of Central assistance given to Kerala during 1960-61 and 1961-62 for